

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No. 108 OF 2023 (SZ)**

**IN THE MATTER OF:**

Vaspari Lingaiah,  
Telangana & Others

....

Applicant(s)

Versus

State of Telangana,  
rep by its Chief Secretary,  
Telangana & Others

....

Respondent(s)

**REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R3)**

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**Place: Hyderabad.**

**Date: 22-08-2024.**



**COUNSEL FOR RESPONDENT No.3**



**REPORT DATED 21-08-2024 OF TELANGANA POLLUTION CONTROL BOARD IN ORIGINAL APPLICATION No. 108 OF 2023.**

It is to submit that, Sri Vaspari Lingaiah & others of Anthammagudem Village, Jublakpalli Mandal, Yadadri-Bhuvanagiri District have filed an OA No. 108 of 2023 before the Hon'ble NGT, Chennai praying the Hon'ble Court for compensation from the private respondents (M/s.Shree Jaya Laboratories (P) Ltd. Sy.No. 299 & 299/AA, Malkapur (V) Choutuppal (M), Yadadri Bhuvanagiri District and M/s.Vineet Laboratories (P) Ltd) (Formerly M/s. Ortin laboratories Ltd.) Sy. No.300, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District for prosecution of private respondents and for appointing Joint Committee consisting of CPCB, IICT, Hyderabad, ICAR, Delhi or any Agriculture Research Institute to assess the reasons and quantum of loss caused to the Applicants and also for suggesting restoration measures.

In this regard the Board has earlier filed reports on 29.09.2023; 05.12.2023; 24.01.2024; 19.04.2024 and 01.07.2024.

The Hon'ble NGT vide order dated 20.11.2023 heard the matter and directed the Board to carry out inspection at the earliest and file the report.

In compliance to the Directions, the Members of Task Force Committee along with the Board officials have carried out inspection of the industries. Based on the inspection, the industries were reviewed before the Task Force Committee during the meeting held on 27.04.2024. During the review, the Respondent industries were given an opportunity for hearing before the Board's Task Force Committee. After detailed discussions, the committee observed that, as per the analysis reports, the Bore wells are contaminated. The Committee opined that, as there are only two bulk drug units located in that area i.e., M/s. Shree Jaya Laboratories (P) Ltd and M/s Vineet Laboratories (P) Ltd., the pollution of ground water in the area can be attributed only to these two industries. Further, there are repeated non-compliances of the directions issued by the Board, The committee recommended to address a letter to the District Collector to constitute a committee to assess the crop compensation

due to the pollution and to impose Environmental Compensation on units due to non-compliances of the conditions/directions issued by the Board.

As per the Recommendation of the committee, the Respondent Board has addressed letter dated 08.05.2024 to District Collector, Yadadri-Bhuvanagiri District for assessment of crop compensation due to the pollution from the pharmaceutical company. **Annexure-I.** The assessment of crop compensation is yet to be carried out.

However, as per the Recommendations of the Committee, the Respondent Board vide order dated 19.07.2024 has levied Environmental Compensation of Rs. 26,80,000/- (Rupees Twenty Six Lakhs Eighty Thousand only) each on both the industries i.e., M/s. Shree Jaya Laboratories (P) Ltd and M/s Vlnet Laboratories (P) under section 33 (A) of (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31 (A) of (Prevention and Control of Pollution) Amendment Act, 1987 **Annexure – II & III.**

The Respondent Board will ensure for recovery of Environmental Compensation and will also regularly monitor the Industries for compliance of conditions / directions issued by the Board.

**Place: Nalgonda**

**Date: 21-08-2024.**

  
**ENVIRONMENTAL ENGINEER**

**ENVIRONMENTAL ENGINEER**  
Telangana Pollution Control Board,  
Regional Office, Nalgonda.



**TELANGANA STATE POLLUTION CONTROL BOARD**  
**PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,**  
**SANATHNAGAR, HYDERABAD - 500 018.**

Phone: 23887500  
 Fax: 040 - 23815631  
 Website: tspcb.cgg.gov.in

**Lr.No.GEN-38/TSPCB/TF/BO/2024- 331**

**Date:08.05.2024**

**To**  
**The Collector & District Magistrate,**  
**Yadadri Bhuvanagiri District.**

**Sir,**

**Sub:** TSPCB - **OA No. 108 of 2023** filed by Sri Vaspari Lingaiah & **OA. No. 176 of 2023** filed by Sri Ravula Viswaroopa Reddy before the Hon'ble NGT, Chennai **against M/s. Shree Jaya Laboratories (P) Ltd., and M/s.Vineeth Laboratories (P) Ltd.,** - Assessment of crop compensation due to the pollution from the pharmaceutical units - Recommendation of the Task Force Committee - Request to constitute a Committee- Reg.

**Ref:** 1. Lr.No.RCP-10/TSPCB/TF/BO/2023-474, Dt:27.06.2023.  
 2. OA No.108 of 2023 filed before Hon'ble NGT, Chennai by filed by Sri Vaspari Lingaiah.  
 3. OA No.176 of 2023 filed before Hon'ble NGT, Chennai by filed by Sri Ravula Viswaroopa Reddy.  
 4. Task Force Committee meeting held on 27.04.2024.

\*\*\*

Attention is invited to the subject and references cited above. Vide reference 1<sup>st</sup> cited, the Board addressed a letter dt:27.06.2023 to the District Collector, Yadadri-Bhuvanagiri District, requesting to constitute a committee to assess the crop compensation due to the pollution caused by the M/s.Shree Jaya Laboratories and M/s.Vineeth Laboratories.

Vide references 2<sup>nd</sup> & 3<sup>rd</sup> cited, **OA No. 108 of 2023** was filed by Sri Vaspari Lingaiah & **OA.No.176 of 2023** was filed by Sri Ravula Viswaroopa Reddy before the Hon'ble NGT, Chennai against the following two industries:

1. M/s.Shree Jaya Laboratories (P) Ltd., Sy.No.299 & 299AA, Malakapur (V), Choutuppal (M), Yadadri Bhuvanagiri District.
2. M/s. Vineeth Laboratories (P) Ltd., (Formerly M/s.Ortin Laboratories Ltd.,) Sy.No.300, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District.

The status of the above said two industries were reviewed in the Task Force Committee meeting held on 27.04.2024. The Committee opined that, a letter may be addressed to the District Collector, Yadadri-Bhuvanagiri District, to constitute a Committee with the concerned Departments to assess the crop damages due to the pollution caused by the above pharmaceutical units and to award the crop compensation amount to the affected farmers.

4

In view of the above, the District Collector, Yadadri-Bhuvanagiri District is requested to constitute a committee to assess the crop damages and the report with a recommendation of the committee may be submitted to the Board for taking necessary action and also to submit the status report to the Hon'ble NGT, Chennai.

Sd/-  
**MEMBER SECRETARY**

**Copy to:**

1. The JCEE, ZO, RC Puram for information and necessary action. The JCEE is also directed to coordinate with EE-RO, Nalgonda & District Administration for taking necessary action.
2. The EE, RO, Nalgonda for information and necessary action. The EE is also directed to coordinate with District Administration for constitution of committee and to carry out said assessment study and to submit a report.
3. Concerned file.



// T.C.F.B.O//

*Prasanna*  
**Senior Environmental Engineer**  
**(Task Force - UH-IV)**



**TELANGANA POLLUTION CONTROL BOARD**  
**PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,**  
**SANATHNAGAR, HYDERABAD - 500 018.**

Phone: 23887500  
 Fax: 040 - 23815631  
 Website: tspcb.cgg.gov.in

**BY REGD. POST WITH ACK. DUE**

**WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974**  
**(AS AMENDED BY ACT 53 OF 1988)**

**Order No.NLG-90/TGPCB/TF/HO/2024 - 676**

**Date:19.07.2024**

**Sub :** TGPCB - M/s. Shree Jaya Laboratories (P) Ltd., Sy.No.299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District - Non-compliance of the consent conditions and directions issued by the Board there by causing damage to the Environment due to operation of the industry - **LEVYING OF ENVIRONMENTAL COMPENSATION** - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - **Extension of Temporary Revocation of Closure Orders for a period of Three Months - Orders Issued** - Reg.

**TGPCB**  
 Despatch No.  
 23 JUL 2024  
 Signature. *CAK*

- Ref :**
1. CFO&HWA order dated 15.07.2021.
  2. Closure Order No. NLG-90/TSPCB/TF/HO/2022 - 1133, dt: 21.10.2022.
  3. Temporary Revocation of Closure Order No.90/TSPCB/TF/HO/2022, Dt: 12.11.2022.
  4. BO letter dated 27.06.2023 addressed to the District Collector, Yadadri Bhuvanagiri District to assess the crop compensation and award the same to the affected farmers.
  5. Extension of Temporary Revocation of Closure Order No.NLG-90/TSPCB/TF/HO/2023-, Dt: 13.09.2023.
  6. An O.A No. 108 of 2023 & also another case (number not given) filed by Sri Vaspari Lingaiah and others of Anthammagudem (V), Jublalkpalli (M), Yadadri Bhuvanagiri District before Hon'ble NGT (SZ).
  7. Additional Directions Order No.NLG-90/TSPCB/TF/HO/2023-, Dt:15.11.2023.
  8. An OA No.176 of 2023 filed by Sri Ravula Viswaroopa Reddy of Anthammagudem (V), Bhudan Pochampally (M), Yadadri Bhuvanagiri District before Hon'ble NGT (SZ).
  9. Extension of Temporary Revocation of Closure Order No.NLG-90/TSPCB/TF/HO/2024 - Dt:26.02.2024.
  - 10.RO-Nalgonda report dated:02.04.2024.
  - 11.Hearing held on 27.04.2024.
  - 12.Letter dt.08.05.2024 addressed to the District Collector.
  - 13.RO report dated: 14.05.2024.
  - 14.Show Cause Notice issued on 28.05.2024.
  - 15.Industry's representation dated: 22.05.2024.
  - 16.Industry's reply letter dated:05.06.2024
  - 17.RO-Nalonda has submitted an additional report dated:26.06.2024.
  - 18.Hearing held on 04.07.2024.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry located at Sy.No. 299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District and involved in manufacturing of Drug intermediates.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued CFO&HWA renewal vide order dated 15.07.2021 with validity upto 31.01.2026.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued Closure Orders to the industry on 21.10.2022 for not complying with Board directions and Consent conditions thereby causing pollution in the area.s
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the Board issued Temporary Revocation of Closure Order to the industry on 12.11.2022 for a period of Three Months.

5. **WHEREAS**, vide reference 4<sup>th</sup> cited, the Board addressed a letter dated 27.06.2023 to the District Collector, Yadadri Bhuvanagiri District requesting to constitute a team to assess the crop compensation and award the same to the affected farmers.
6. **WHEREAS**, vide reference 5<sup>th</sup> cited, the Board issued Extension of Temporary Revocation of Closure Order to the industry on 13.09.2023 for a period of Three Months (i.e., upto 12.12.2023) along with BG forfeiture of Rs.12 Lakhs.
7. **WHEREAS**, vide reference 6<sup>th</sup> cited, Sri Vaspari Lingaiah and others of Anthammagudem (V), Jublakpalli (M), Yadadri Bhuvanagiri District has filed an OA No.108 of 2023 before Hon'ble NGT (SZ), Praying the Hon'ble Court to decide whether the compensation paid by the RDO and private respondents is sufficient with the loss caused due to pollution by the private respondents (M/s. Shree jaya Labs & Vineeth Labs).

Sri Vaspari Lingaiah and others of Anthammagudem (V), Jublakpalli (M), Yadadri Bhuvanagiri District has also filed another case (number not yet given) before Hon'ble NGT (SZ), Praying the Hon'ble Court:

- a) For compensation of Rs. 1,50,00,000/- for applicant no:1 (Sri Vaspari Lingaiah), Rs.50,00,000/- to applicant no:2 (Sri Vaspari Narsimha) and Rs.40,00,000/- applicant 3 (Smt. Vaspari Sharada) from the private respondents (M/s. Shree jaya Labs & Vineeth Labs) or on the lines of assessment done in OA no:238 of 2021.
  - b) To prosecute the private respondent industries and
  - c) Appoint Joint Committee consisting of CPCB, IICT, Hyderabad, ICAR, Delhi or any Agriculture Research Institute to assess the reasons and quantum of loss caused to the Applicants and also for suggesting restoration measures.
8. **WHEREAS**, vide reference 7<sup>th</sup> cited, the Board issued additional directions to the industry on 15.11.2023 to comply in view of the regular complaints and Hon'ble NGT directions.
  9. **WHEREAS**, vide reference 8<sup>th</sup> cited, Sri Ravula Viswaroop Reddy of Anthammagudem (V), Bhudan Pochampally (M), Yadadri Bhuvanagiri District has filed an OA No.176 of 2023 before Hon'ble NGT (SZ), Praying the Hon'ble to recover and pay compensation of Rs.1.0 Crores or as per the assessment by the officials of Respondents to the applicant for the loss of agriculture income caused by the private respondents (M/s. Shree jaya Labs & Vineeth Labs).
  10. **WHEREAS**, vide reference 9<sup>th</sup> cited, the Board issued Extension of Temporary Revocation of Closure Order to the industry on 26.02.2024 for a period of Three Months (i.e., up to 25.05.2024).
  11. **WHEREAS**, vide reference 10<sup>th</sup> cited, the RO-Nalgonda submitted a report dated:02.04.2024 to the Board Office in connection with OA No. 108 and 176 of 2023 before the Hon'ble NGT, Chennai.
  12. **WHEREAS**, vide reference 11<sup>th</sup> cited, the industry was reviewed in the Task Force Committee meeting held on 27.04.2024. After detailed discussions, the Committee opined that, as per the analysis reports, the Bore wells are contaminated. The Committee opined that, as there are only two bulk drug units located in that area i.e. M/s. Shree Jaya Laboratories (P) Ltd., & M/s.Vineet Laboratories (P) Ltd), the pollution of ground water in the surrounding area can be attributed only to these two industries. Further, there is repeated non-compliances of the directions issued by the Board. The Committee recommended the following:
    1. To address a letter to the District Collector, Yadadri-Bhuvanagiri District to constitute a Committee to assess the crop compensation due to the pollution from the above pharmaceutical units, so that, the same is collected from the industries and awarded to affected farmers.
    2. To impose Environmental Compensation on the unit due to non-compliances of the conditions/directions issued by the Board.

19. **WHEREAS**, vide reference 12<sup>th</sup> cited the Board addressed a letter dated 08.05.2024 to the District Collector, Yadadri Bhuvanagiri District requesting to constitute a committee to assess the crop damages and the report with a recommendation of the committee may be submitted to the Board for taking necessary action and also to submit the status report to the Hon'ble NGT, Chennai

20. **WHEREAS**, vide reference 13<sup>th</sup> cited, the RO-Nalgonda has submitted a report to the Board. The RO-Nalgonda Officials has calculated the Environmental Compensation (EC). As per the report, the details of Environmental Compensation Calculation (EC) are as follows:

- i. The Environmental Compensation (EC) is estimated base on the pollution index method developed by Central Pollution Control Board in the guidelines "Policy for levying Environmental Compensation (EC) for Industries" Vide Order No:B-400 (S)/IPC-III/2019-20/1162, Dt.4.09.2019 and action plan to utilize the fund. The Hon'ble NGT has accepted the method and mentioned in the order dt.19.02.2019 in the matter of Original Application No.593/2017, (W.P) (Civil) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Versus Union of India & Ors.
- ii. The following equation is used for estimating Environmental Compensation (EC):

$$\text{Environmental Compensation (EC)} = P_I \times N \times R \times S \times L_F$$

Where

- $P_I$  – Pollution index of industrial sector
- N - No of days of violation took place
- R – A factor in Rupees for EC
- S – Factor for scale of operation
- $L_F$  – Location factor

- iii. Pollution index of industrial sector (PI): The Telangana Pollution Control Board categorized the industry into '**Red**' category and accordingly the combined CFO & HWA order has been granted. For '**Red**' category of industries, average pollution index is 80. **Thus  $P_I$  is considered as 80 in the EC estimation for this industry.**
- iv. Factor in Rupees @ (Rs): As per the environmental compensation estimation guidelines, factor of rupees may be minimum of Rs. 100/- and maximum of Rs. 500/. In the guidelines it is suggested to consider R as Rs.250/-, as environmental compensation in case of violation. Hence, Factor in Rupees (R) for EC estimation is considered as 250.
- v. Scale of operation (S):

S.No	Name of the industry	Small / Medium / Large	Scale of operation (S).
i.	M/s. Shree Jaya Laboratories (P) Ltd., Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District, (Gross Block/Fixed assets: 43.17 Crores)	Medium	1.0
<ul style="list-style-type: none"> <li>➤ As per website of Ministry of Micro, Small &amp; Medium Enterprises, the small scale unit criteria as upto Rs. 10 Crore of investment and Rs 50 Crore of turnover and medium scale unit criteria as upto Rs. 50 Crore of investment and Rs. 250 Crore of turnover.</li> <li>➤ Accordingly, the large scale unit criteria has considered as above Rs 50 Crores of investment.</li> <li>➤ Turnover of the industry is not considered for above calculation.</li> <li>➤ This may be examined.</li> </ul>			

- vi. Location Factor (LF): The industry is located in Malkapur village of Choutuppal Mandal of Yadadri Bhuvanagiri District and no eco sensitive regions are located in the region. The total population in the region is less than one million. Thus location factor (LF) is considered as 1 for EC estimation.

- vii. No of days of violation took place (N): The details of the violations and dates considered for calculation of period of violation for estimating EC is submitted as below:

S. No.	Date of violation observed	Action taken for violation	Date of compliance observed	Number of days of violation	Remarks, if any. Summarize the violations.
1.	*16.12.2023	Issued directions vide Extension of temporary revocation of Closure orders dt.26.02.2024.	---	134 (From 16.12.2023 to 27.04.2024 **)	Mentioned below***.
<b>Number of total days of violation</b>				<b>134</b>	

Note:

- \*The Board vide reference 2<sup>nd</sup> cited, issued Closure Orders to the industry on 21.10.2022 for not complying with Board directions and consent conditions and causing pollution in the area. Hence, the violation days for levying Environmental Compensation are calculated after closure orders date i.e., 21.10.2022.
- Subsequent to the closure orders dated: 21.10.2023, the Board issued temporary revocation of closure orders vide orders dated:12.11.2022 and 13.09.2023.
- The Board official inspected the industry on 16.12.2023 and found certain non compliance and issued directions vide Extension of temporary revocation of Closure orders dt.26.02.2024. Hence, the date of violation is considered as 16.12.2024. This may be examined.
- \*\*On 27.04.2024, the industry was reviewed before the Task Force committee and committee observed repeated non-compliance. Hence, the violation days is calculated up to 27.04.2024. This may be examined.

\*\*\*Remarks, if any. Summarise the violations:

During Task Force Committee meeting held on 27.04.2024, the committee observed following repeated non-compliance:

- The industry has not completed the installation of permanent pipelines for transfer of chemicals / raw materials and odour control measures within 4 weeks as committed vide lr. dt.21.11.2023.
- As per the Board directions, the industry has to install & operate Bag Filter attached to the coal fired boiler of capacity 6 TPH to meet the standards. However, the industry has not yet installed the Bag Filters. The industry vide letter dated:04.03.2024, submitted that the existing boiler will shut down in 45 days and the new boiler with dedicated bag filter will be operated. However, during inspection the new boiler was observed not yet fully commissioned and also not yet applied for CFO (Exp) for the new boiler.
- The industry is having drums storage yard. However, still lots of drums were stored openly.
- The industry has provided roofing for MEE system and provided partial roofing for ATFD area. During rains, there is chance of rain water entering the ATFD area.
- The industry is storing HW below the ATFD shed and not properly closed in all directions causing odour nuisance to the surroundings and spillages.
- The industry has provided camera for main gate entrance. However, as per the RO report the streaming was not seen in TSPCB portal.
- The industry has provided camera for ZLD area and gate camera. Not provided for boiler stack. However, as per the RO report, the streaming was not seen in TSPCB portal.
- The industry need to be improve housekeeping in the plant.

9. The industry has not submitted a fresh Bank Guarantee of Rs.4.0 Lakhs in addition to the existing valid BGs of Rs.2.0 Lakhs & 6.0 Lakhs (Total BG amount Rs.12.0 Lakhs for recoupment).
10. The Board Officials collected water samples from unused bore wells (4 nos) and agricultural bore wells (7 Nos.) in agriculture lands surrounded by M/s. Shree Jaya Labs & M/s.Vineet Laboratories in the radius from 0.9 km to 1.74 km on 21.03.2024. As per the analysis reports of
- Unused bore wells (4 nos), the value of TDS, Total Hardness, Chlorides, Sulphates, Calcium & COD are higher side.
  - Agricultural bore wells (7 nos), the value of TDS, Total Hardness, Chlorides, Sulphates, Calcium & COD are higher side.
11. The Board Officials collected following samples from
- a) Stagnated water sample collected from trench dug for CC works behind Production Block-6 within the premises of industry near southern boundary wall of industry.
  - b) Stagnated water sample collected from trench dug for CC works behind Packing Area within the premises of industry near southern boundary wall of industry.
    - As per the analysis reports the above water samples are found to be having very high TSS- (760 mg/ltr & 333 mg/ltr), TDS (21,270 mg/ltr & 8,183 mg/ltr), COD (13,440 mg/ltr & 6,880 mg/ltr), BOD (1990 mg/ltr & 1060 mg/ltr) and Oil & Grease values (16.2 mg/ltr & 10.1 mg/ltr).

Based on the above factors, the draft Environmental Compensation (EC) is estimated as given below:

$$\begin{aligned}
 \text{➤ Environmental Compensation (EC)} &= P_1 \times N \times R \times S \times L_f \\
 &= 80 \times 134 \times 250 \times 1 \times 1 \\
 &= \mathbf{26,80,000/-}
 \end{aligned}$$

21. **WHEREAS**, vide reference 14<sup>th</sup> cited, the RO, Nalgonda has issued a show cause notice to the industry on 28.05.2024 to levy the Environmental Compensation of Rs.26,80,000/- as per Rules.
22. **WHEREAS**, vide reference 15<sup>th</sup> cited, the industry has submitted a representation to the Board on 22.05.2024 requesting for permanent revocation of closure order stating that they have complied with the directions issued by the Board.
23. **WHEREAS**, vide reference 16<sup>th</sup> cited, the industry has submitted a reply to the Show Cause Notice vide letter dated:05.06.2024 and stated the following:
- They have paid an amount of Rs.11,26,998/- towards crop damage compensation imposed by the District Collector, Yadadri Bhuvanagiri District in the year 2021.
  - The Board forfeited the Bank Guarantee of Rs.12.0 Lakhs in the year 2023 towards non-compliances of the consent conditions & Board directions.
  - The industry is requesting to consider Rs.12.0 Lakhs forfeiture amount as Environmental Compensation (EC) and not to impose any additional EC amount.
24. **WHEREAS**, vide reference 17<sup>th</sup> cited, the RO-Nalonda has submitted an additional report dated:26.06.2024 with regard to extension of temporary revocation of closure order on the request of the industry and the following non-compliances were observed:
1. The Board vide order dated:26.02.2024 (Extension of temporary revocation of closure orders) issued directions to install & operate Bag Filter attached to the coal fired boiler of capacity 6 TPH within one month. However, the industry has not yet installed the Bag Filters. The industry vide letter dated:04.03.2024, submitted that the existing boiler will shut down in 45 days and the new boiler with dedicated bag filter will be operated. However, during inspection the new boiler was observed not yet fully commissioned and also not yet applied for CFO (Exp) for the new boiler.

2. The industry is having drums storage yard. However, still lots of drums were stored openly.
  3. The industry is not having solvent recovery system. The industry is recovering the solvents by simple distillation in the reactors.
  4. The industry has provided roofing for MEE system and provided partial roofing for ATFD area. During rains, there is chance of rainwater entering the ATFD area.
  5. The industry has not provided fixed pipelines for transfer for chemicals / raw materials.
  6. The industry is storing HW below the ATFD shed and not properly closed in all directions causing odour nuisance to the surroundings and spillages.
  7. The industry has provided camera for main gate entrance. However, the streaming was not seen in TSPCB portal.
  8. The industry has provided camera for ZLD area and gate camera. Not provided for boiler stack. However, the streaming was not seen in TSPCB portal.
  9. The industry has to improve housekeeping within the premises.
25. **WHEREAS**, vide reference 18<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 04.07.2024. The industry representative, RO-Nalgonda Officials and complainants have attended the meeting.

I. The Committee noted the following non-compliances:

**a. Regarding Levy of Environmental Comensation (EC):**

1. The Board (RO, Nalgonda) has issued a show cause notice on 28.05.2024 to levy the Environmental Compensation of Rs.26,80,000/- as per Rules.
2. Subsequently, the industry has submitted a reply to the Show Cause Notice vide letter dated:05.06.2024 and stated the following:
  - They have paid an amount of Rs.11,26,998/- towards crop damage compensation imposed by the District Collector, Yadadri Bhuvanagiri District in the year 2021.
  - The Board forfeited the Bank Guarantee of Rs.12.0 Lakhs in the year 2023 towards non-compliances of the consent conditions & Board directions.
  - The industry is requesting to consider Rs.12.0 Lakhs forfeiture amount as Environmental Compensation (EC) and not to impose any additional EC amount.

**b. Non-compliances observed by RO in additional Report submitted in connection with the request of the industry for revocation of closure order:**

1. The Board vide order dated:26.02.2024 (Extension of temporary revocation of closure orders) issued directions to install & operate Bag Filter attached to the coal fired boiler of capacity 6 TPH within one month. However, the industry has not yet installed the Bag Filters. The industry vide letter dated:04.03.2024, submitted that the existing boiler will shut down in 45 days and the new boiler with dedicated bag filter will be operated. However, during inspection the new boiler was observed not yet fully commissioned and also not yet applied for CFO (Exp) for the new boiler.
2. The industry is having drums storage yard. However, still lots of drums were stored openly.
3. The industry is not having solvent recovery system. The industry is recovering the solvents by simple distillation in the reactors.
4. The industry has provided roofing for MEE system and provided partial roofing for ATFD area. During rains, there is chance of rainwater entering the ATFD area.

5. The industry has not provided fixed pipelines for transfer for chemicals / raw materials.
6. The industry is storing HW below the ATFD shed and not properly closed in all directions causing odour nuisance to the surroundings and spillages.
7. The industry has provided camera for main gate entrance. However, the streaming was not seen in TSPCB portal.
8. The industry has provided camera for ZLD area and gate camera. Not provided for boiler stack. However, the streaming was not seen in TSPCB portal.
9. The industry has to improve housekeeping within the premises.

II. The complainants informed that, the industries are discharging their effluents outside the industry premises and causing water pollution in the surrounding area there by affecting to the surrounding agricultural lands and reduced the crop yield. Also informed that, these industries are also causing smell nuisance to the surrounding villagers.

Further informed that, earlier they have given complaints against two industries (i.e. M/s. Shree Jaya & M/s. Vineeth Laboratories) regarding air & water pollution. They also requested the Board to take action against these industries.

III. The industry representative informed that, earlier they paid the crop compensation amount of Rs.11,26,998/- imposed by the District Collector and the Board has forfeited the Bank Guarantee of Rs.12.0 Lakhs.

Further the industry representative informed that they complied with the non-compliances noted by the Committee:

- i. They provided fixed pipelines for production blocks and ZLD area only they propose to provide fixed pipelines at raw material storage area to process area and same will be completed within 30 days.
- ii. The installation of new boiler is under process and will apply for CFO within 30 days.
- iii. After completion of batch process, the drums are prediocially shifting from process area to the drums storage yard.
- iv. They will provide the complete roofing to the ATFD within 30 days.
- v. They have provided three side closed shed for storage of hazardous waste.
- vi. They provided camera for main gate entrance and connected the same to Baord portal.
- vii. They provided camera for ZLD area and connected the same to Baord portal.
- viii. The industry is requesting the Board to reduce the Environmental Compensation (EC) amount and also requested for revocation of closure order.

After detailed discussions, the Committee recommended to levy the Environmental Compensation amount of Rs.26,80,000/- and also recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of three months with certain directions to the industry.

26. **WHEREAS**, based on the recommendations of the Task Force Committee, the Board hereby directed to **deposit an amount of Rs.26,80,000/- (Rupees Twenty Six Lakhs Eighty Thousand Only) towards Environmental Compensation within 15 days. The amount shall be deposited by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board" payable at Hyderabad and submitted the same at Regional Office, Nalgonda.**

27. **WHEREAS**, after careful consideration of the material facts of the case, **the Board hereby issues Extension of Temporary Revocation of Closure Order to your industry for a period of Three Months** from the date of this order with the following directions to comply with:

1. The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.
2. The industry shall continue to segregate the effluents into HTDS and LTDS. The HTDS effluents shall be treated in stripper, MEE and ATFD. The MEE condensate & LTDS effluents shall be treated in Biological ETP followed RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation.
3. The industry shall operate the RO Plant effectively and maintain adequate bio-culture/ MLSS in the aeration tank to operate the biological ETP effectively thereby reduce the load on the RO Plant.
4. The industry shall provide / maintain roofing to the MEE & ATFD facilities and ensure that no rain water does shall not enter the MEE & ATFD area to avoid mix with the rain water / other plant area seepages if any.
5. The industry shall provide trench within the industry premises in south side i.e., towards complainant agricultural land to avoid seepages into the complainant's land.
6. The industry shall ensure to maintain one month backup of camera recordings provided to first cut storm water outlet.
7. The industry shall transfer the chemicals / raw materials within the plant premises only in a fixed Pipes lines. The industry shall not use any flexible pipes under any circumstances.
8. The industry shall operate / maintain digital flow meters for recording waste water generation at inlet of various effluent streams of HTDS & LTDS, viz., Stripper / MEE feed; condensate of MEE & ATFD, RO rejects, RO permeate etc
9. The industry shall not discharge any waste water / effluent / contaminated rain water/ spillages / seepages / leakages within & outside the industry premises under any circumstances.
10. The industry shall arrest Gland & seal leakages from motor pumps at HTDS & LTDS Effluent tanks at MEE area and regularly maintain the same which may be the source of odour.
11. The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system and shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.
12. The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure continuous data transmission to the TSPCB server.
13. The industry shall provide/maintain IP cameras at main gate entrance and shall be connected to the TSPCB Server.
14. The industry shall provide & maintain PTZ (Pan Tilt Zoom) additional cameras to focus the entire premises duly covering ZLD area, boiler stack & entire boundary of the plant and connect the same to TSPCB server.
15. The industry shall maintain good housekeeping within the industry premises.
16. The industry shall revalidate the Bank Guarantees of Rs.4.0 Lakhs, Rs.2.0 Lakhs & 6.0 Lakhs (Total BG amount Rs.12.0 Lakhs) from time to time till further orders of the Board.
17. The industry shall not carryout operations without valid revocation of closure orders. Failing which the Board will be constraint to take action against the industry.

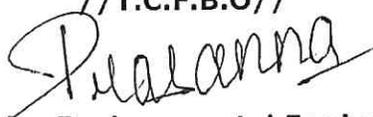
13. **WHEREAS**, the TGSPDC., Ltd., has been directed to restore the power supply to your industry for a period of Three Months from the date of this order.
14. These orders are issued under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).
15. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

**Sd/-  
MEMBER SECRETARY**

**To  
M/s. Shree Jaya Laboratories (P) Ltd.,  
Sy.No.299 & 299/AA, Malkapur (V),  
Choutuppal (M), Yadadri Bhuvanagiri District.**

**Copy to**

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information necessary action.
3. Concerned file.

//T.C.F.B.O//  
  
**Senior Environmental Engineer  
(Task Force - UH-IV)**





**TELANGANA POLLUTION CONTROL BOARD**  
**PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,**  
**SANATHNAGAR, HYDERABAD - 500 018.**

Phone: 23887500  
 Fax: 040 - 23815631  
 Website: tsgpcb.cgg.gov.in

**BY REGD. POST WITH ACK. DUE**

**AIR (PREVENTION AND CONTROL OF POLLUTION) ACT 1981**  
**(AS AMENDED BY ACT 47 OF 1987)**

**Order No.NLG-90/TGPCB/TF/HO/2024 - 675**

**Date:19.07.2024**

**Sub :** TGPCB – M/s. Shree Jaya Laboratories (P) Ltd., Sy.No.299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District – Non-compliance of the consent conditions and directions issued by the Board there by causing damage to the Environment due to operation of the industry - **LEVYING OF ENVIRONMENTAL COMPENSATION** - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - **Extension of Temporary Revocation of Closure Orders for a period of Three Months - Orders Issued** - Reg.

**TGPCB**  
 Despatch No.  
 23 JUL 2024  
 Signature: *[Signature]*

- Ref :**
1. CFO&HWA order dated 15.07.2021.
  2. Closure Order No. NLG-90/TSPCB/TF/HO/2022 - 1133, dt: 21.10.2022.
  3. Temporary Revocation of Closure Order No.90/TSPCB/TF/HO/2022, Dt: 12.11.2022.
  4. BO letter dated 27.06.2023 addressed to the District Collector, Yadadri Bhuvanagiri District to assess the crop compensation and award the same to the affected farmers.
  5. Extension of Temporary Revocation of Closure Order No.NLG-90/TSPCB/TF/HO/2023-, Dt: 13.09.2023.
  6. An O.A No. 108 of 2023 & also another case (number not given) filed by Sri Vaspari Lingaiah and others of Anthammagudem (V), Jublakpalli (M), Yadadri Bhuvanagiri District before Hon'ble NGT (SZ).
  7. Additional Directions Order No.NLG-90/TSPCB/TF/HO/2023-, Dt:15.11.2023.
  8. An OA No.176 of 2023 filed by Sri Ravula Viswaroopa Reddy of Anthammagudem (V), Bhudan Pochampally (M), Yadadri Bhuvanagiri District before Hon'ble NGT (SZ).
  9. Extension of Temporary Revocation of Closure Order No.NLG-90/TSPCB/TF/HO/2024 - Dt:26.02.2024.
  - 10.RO-Nalgonda report dated:02.04.2024.
  - 11.Hearing held on 27.04.2024.
  - 12.Letter dt.08.05.2024 addressed to the District Collector.
  - 13.RO report dated: 14.05.2024.
  - 14.Show Cause Notice issued on 28.05.2024.
  - 15.Industry's representation dated: 22.05.2024.
  - 16.Industry's reply letter dated:05.06.2024
  - 17.RO-Nalonda has submitted an additional report dated:26.06.2024.
  - 18.Hearing held on 04.07.2024.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry located at Sy.No. 299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District and involved in manufacturing of Drug intermediates.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued CFO&HWA renewal vide order dated 15.07.2021 with validity upto 31.01.2026.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued Closure Orders to the industry on 21.10.2022 for not complying with Board directions and Consent conditions thereby causing pollution in the area.s

4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the Board issued Temporary Revocation of Closure Order to the industry on 12.11.2022 for a period of Three Months.
5. **WHEREAS**, vide reference 4<sup>th</sup> cited, the Board addressed a letter dated 27.06.2023 to the District Collector, Yadadri Bhuvanagiri District requesting to constitute a team to assess the crop compensation and award the same to the affected farmers.
6. **WHEREAS**, vide reference 5<sup>th</sup> cited, the Board issued Extension of Temporary Revocation of Closure Order to the industry on 13.09.2023 for a period of Three Months (i.e., upto 12.12.2023) along with BG forfeiture of Rs.12 Lakhs.
7. **WHEREAS**, vide reference 6<sup>th</sup> cited, Sri Vaspari Lingaiah and others of Anthammagudem (V), Jublakpalli (M), Yadadri Bhuvanagiri District has filed an OA No.108 of 2023 before Hon'ble NGT (SZ), Praying the Hon'ble Court to decide whether the compensation paid by the RDO and private respondents is sufficient with the loss caused due to pollution by the private respondents (M/s. Shree jaya Labs & Vineeth Labs).

Sri Vaspari Lingaiah and others of Anthammagudem (V), Jublakpalli (M), Yadadri Bhuvanagiri District has also filed another case (number not yet given) before Hon'ble NGT (SZ), Praying the Hon'ble Court:

- a) For compensation of Rs. 1,50,00,000/- for applicant no:1 (Sri Vaspari Lingaiah), Rs.50,00,000/- to applicant no:2 (Sri Vaspari Narsimha) and Rs.40,00,000/- applicant 3 (Smt. Vaspari Sharada) from the private respondents (M/s. Shree jaya Labs & Vineeth Labs) or on the lines of assessment done in OA no:238 of 2021.
  - b) To prosecute the private respondent industries and
  - c) Appoint Joint Committee consisting of CPCB, IICT, Hyderabad, ICAR, Delhi or any Agriculture Research Institute to assess the reasons and quantum of loss caused to the Applicants and also for suggesting restoration measures.
8. **WHEREAS**, vide reference 7<sup>th</sup> cited, the Board issued additional directions to the industry on 15.11.2023 to comply in view of the regular complaints and Hon'ble NGT directions.
  9. **WHEREAS**, vide reference 8<sup>th</sup> cited, Sri Ravula Viswaroopa Reddy of Anthammagudem (V), Bhudan Pochampally (M), Yadadri Bhuvanagiri District has filed an OA No.176 of 2023 before Hon'ble NGT (SZ), Praying the Hon'ble to recover and pay compensation of Rs.1.0 Crores or as per the assessment by the officials of Respondents to the applicant for the loss of agriculture income caused by the private respondents (M/s. Shree jaya Labs & Vineeth Labs).
  10. **WHEREAS**, vide reference 9<sup>th</sup> cited, the Board issued Extension of Temporary Revocation of Closure Order to the industry on 26.02.2024 for a period of Three Months (i.e., up to 25.05.2024).
  11. **WHEREAS**, vide reference 10<sup>th</sup> cited, the RO-Nalgonda submitted a report dated:02.04.2024 to the Board Office in connection with OA No. 108 and 176 of 2023 before the Hon'ble NGT, Chennai.
  12. **WHEREAS**, vide reference 11<sup>th</sup> cited, the industry was reviewed in the Task Force Committee meeting held on 27.04.2024. After detailed discussions, the Committee opined that, as per the analysis reports, the Bore wells are contaminated. The Committee opined that, as there are only two bulk drug units located in that area i.e. M/s. Shree Jaya Laboratories (P) Ltd., & M/s.Vineet Laboratories (P) Ltd., the pollution of ground water in the surrounding area can be attributed only to these two industries. Further, there is repeated non-compliances of the directions issued by the Board. The Committee recommended the following:
    1. To address a letter to the District Collector, Yadadri-Bhuvanagiri District to constitute a Committee to assess the crop compensation due to the pollution from the above pharmaceutical units, so that, the same is collected from the industries and awarded to affected farmers.
    2. To impose Environmental Compensation on the unit due to non-compliances of the conditions/directions issued by the Board.

13. **WHEREAS**, vide reference 12<sup>th</sup> cited the Board addressed a letter dated 08.05.2024 to the District Collector, Yadadri Bhuvanagiri District requesting to constitute a committee to assess the crop damages and the report with a recommendation of the committee may be submitted to the Board for taking necessary action and also to submit the status report to the Hon'ble NGT, Chennai
14. **WHEREAS**, vide reference 13<sup>th</sup> cited, the RO-Nalgonda has submitted a report to the Board. The RO-Nalgonda Officials has calculated the Environmental Compensation (EC). As per the report, the details of Environmental Compensation Calculation (EC) are as follows:

- i. The Environmental Compensation (EC) is estimated base on the pollution index method developed by Central Pollution Control Board in the guidelines "Policy for levying Environmental Compensation (EC) for Industries" Vide Order No:B-400 (S)/IPC-III/2019-20/1162, Dt.4.09.2019 and action plan to utilize the fund. The Hon'ble NGT has accepted the method and mentioned in the order dt.19.02.2019 in the matter of Original Application No.593/2017, (W.P) (Civil) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Versus Union of India & Ors.
- ii. The following equation is used for estimating Environmental Compensation (EC):

$$\text{Environmental Compensation (EC)} = P_I \times N \times R \times S \times L_F$$

Where

- $P_I$  - Pollution index of industrial sector  
 $N$  - No of days of violation took place  
 $R$  - A factor in Rupees for EC  
 $S$  - Factor for scale of operation  
 $L_F$  - Location factor

- iii. Pollution Index of industrial sector (PI): The Telangana Pollution Control Board categorized the industry into '**Red**' category and accordingly the combined CFO & HWA order has been granted. For '**Red**' category of industries, average pollution index is 80. **Thus  $P_I$  is considered as 80 in the EC estimation for this industry.**
- iv. Factor in Rupees @ (Rs): As per the environmental compensation estimation guidelines, factor of rupees may be minimum of Rs. 100/- and maximum of Rs. 500/. In the guidelines it is suggested to consider R as Rs.250/-, as environmental compensation in case of violation. Hence, Factor in Rupees (R) for EC estimation is considered as 250.
- v. Scale of operation (S):

S.No	Name of the industry	Small / Medium / Large	Scale of operation (S).
ii.	M/s. Shree Jaya Laboratories (P) Ltd., Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District, (Gross Block/Fixed assets: 43.17 Crores)	Medium	1.0

- As per website of Ministry of Micro, Small & Medium Enterprises, the small scale unit criteria as upto Rs. 10 Crore of investment and Rs 50 Crore of turnover and medium scale unit criteria as upto Rs. 50 Crore of investment and Rs. 250 Crore of turnover.
- Accordingly, the large scale unit criteria has considered as above Rs 50 Crores of investment.
- Turnover of the industry is not considered for above calculation.
- This may be examined.

- vi. Location Factor (LF): The industry is located in Malkapur village of Choutuppal Mandal of Yadadri Bhuvanagiri District and no eco sensitive regions are located in the region. The total population in the region is less than one million. Thus location factor (LF) is considered as 1 for EC estimation.

vii. No of days of violation took place (N): The details of the violations and dates considered for calculation of period of violation for estimating EC is submitted as below:

S. No.	Date of violation observed	Action taken for violation	Date of compliance observed	Number of days of violation	Remarks, if any. Summarize the violations.
2.	*16.12.2023	Issued directions vide Extension of temporary revocation of Closure orders dt.26.02.2024.	---	134 (From 16.12.2023 to 27.04.2024 **)	Mentioned below***.
<b>Number of total days of violation</b>				<b>134</b>	

Note:

5. \*The Board vide reference 2<sup>nd</sup> cited, issued Closure Orders to the industry on 21.10.2022 for not complying with Board directions and consent conditions and causing pollution in the area. Hence, the violation days for levying Environmental Compensation are calculated after closure orders date i.e., 21.10.2022.
6. Subsequent to the closure orders dated: 21.10.2023, the Board issued temporary revocation of closure orders vide orders dated:12.11.2022 and 13.09.2023.
7. The Board official inspected the industry on 16.12.2023 and found certain non compliance and issued directions vide Extension of temporary revocation of Closure orders dt.26.02.2024. Hence, the date of violation is considered as 16.12.2024. This may be examined.
8. \*\*On 27.04.2024, the industry was reviewed before the Task Force committee and committee observed repeated non-compliance. Hence, the violation days is calculated up to 27.04.2024. This may be examined.

\*\*\*Remarks, if any. Summarise the violations:

During Task Force Committee meeting held on 27.04.2024, the committee observed following repeated non-compliance:

1. The industry has not completed the installation of permanent pipelines for transfer of chemicals / raw materials and odour control measures within 4 weeks as committed vide lr. dt.21.11.2023.
2. As per the Board directions, the industry has to install & operate Bag Filter attached to the coal fired boiler of capacity 6 TPH to meet the standards. However, the industry has not yet installed the Bag Filters. The industry vide letter dated:04.03.2024, submitted that the existing boiler will shut down in 45 days and the new boiler with dedicated bag filter will be operated. However, during inspection the new boiler was observed not yet fully commissioned and also not yet applied for CFO (Exp) for the new boiler.
3. The industry is having drums storage yard. However, still lots of drums were stored openly.
4. The industry has provided roofing for MEE system and provided partial roofing for ATFD area. During rains, there is chance of rain water entering the ATFD area.
5. The industry is storing HW below the ATFD shed and not properly closed in all directions causing odour nuisance to the surroundings and spillages.
6. The industry has provided camera for main gate entrance. However, as per the RO report the streaming was not seen in TSPCB portal.
7. The industry has provided camera for ZLD area and gate camera. Not provided for boiler stack. However, as per the RO report, the streaming was not seen in TSPCB portal.
8. The industry need to be improve housekeeping in the plant.

9. The industry has not submitted a fresh Bank Guarantee of Rs.4.0 Lakhs in addition to the existing valid BGs of Rs.2.0 Lakhs & 6.0 Lakhs (Total BG amount Rs.12.0 Lakhs for recoupment).
10. The Board Officials collected water samples from unused bore wells (4 nos) and agricultural bore wells (7 Nos.) in agriculture lands surrounded by M/s. Shree Jaya Labs & M/s.Vineet Laboratories in the radius from 0.9 km to 1.74 km on 21.03.2024. As per the analysis reports of
- Unused bore wells (4 nos), the value of TDS, Total Hardness, Chlorides, Sulphates, Calcium & COD are higher side.
  - Agricultural bore wells (7 nos), the value of TDS, Total Hardness, Chlorides, Sulphates, Calcium & COD are higher side.
11. The Board Officials collected following samples from
- a) Stagnated water sample collected from trench dug for CC works behind Production Block-6 within the premises of industry near southern boundary wall of industry.
  - b) Stagnated water sample collected from trench dug for CC works behind Packing Area within the premises of industry near southern boundary wall of industry.
    - As per the analysis reports the above water samples are found to be having very high TSS- (760 mg/ltr & 333 mg/ltr), TDS (21,270 mg/ltr & 8,183 mg/ltr), COD (13,440 mg/ltr & 6,880 mg/ltr), BOD (1990 mg/ltr & 1060 mg/ltr) and Oil & Grease values (16.2 mg/ltr & 10.1 mg/ltr).

Based on the above factors, the draft Environmental Compensation (EC) is estimated as given below:

$$\begin{aligned} \text{Environmental Compensation (EC)} &= P_1 \times N \times R \times S \times L_f \\ &= 80 \times 134 \times 250 \times 1 \times 1 \\ &= \mathbf{26,80,000/-} \end{aligned}$$

15. **WHEREAS**, vide reference 14<sup>th</sup> cited, the RO, Nalgonda has issued a show cause notice to the industry on 28.05.2024 to levy the Environmental Compensation of Rs.26,80,000/- as per Rules.
16. **WHEREAS**, vide reference 15<sup>th</sup> cited, the industry has submitted a representation to the Board on 22.05.2024 requesting for permanent revocation of closure order stating that they have complied with the directions issued by the Board.
17. **WHEREAS**, vide reference 16<sup>th</sup> cited, the industry has submitted a reply to the Show Cause Notice vide letter dated:05.06.2024 and stated the following:
- They have paid an amount of Rs.11,26,998/- towards crop damage compensation imposed by the District Collector, Yadadri Bhuvanagiri District in the year 2021.
  - The Board forfeited the Bank Guarantee of Rs.12.0 Lakhs in the year 2023 towards non-compliances of the consent conditions & Board directions.
  - The industry is requesting to consider Rs.12.0 Lakhs forfeiture amount as Environmental Compensation (EC) and not to impose any additional EC amount.
18. **WHEREAS**, vide reference 17<sup>th</sup> cited, the RO-Nalonda has submitted an additional report dated:26.06.2024 with regard to extension of temporary revocation of closure order on the request of the industry and the following non-compliances were observed:
1. The Board vide order dated:26.02.2024 (Extension of temporary revocation of closure orders) issued directions to install & operate Bag Filter attached to the coal fired boiler of capacity 6 TPH within one month. However, the industry has not yet installed the Bag Filters. The industry vide letter dated:04.03.2024, submitted that the existing boiler will shut down in 45 days and the new boiler with dedicated bag filter will be operated. However, during inspection the new boiler was observed not yet fully commissioned and also not yet applied for CFO (Exp) for the new boiler.

2. The industry is having drums storage yard. However, still lots of drums were stored openly.
  3. The industry is not having solvent recovery system. The industry is recovering the solvents by simple distillation in the reactors.
  4. The industry has provided roofing for MEE system and provided partial roofing for ATFD area. During rains, there is chance of rainwater entering the ATFD area.
  5. The industry has not provided fixed pipelines for transfer for chemicals / raw materials.
  6. The industry is storing HW below the ATFD shed and not properly closed in all directions causing odour nuisance to the surroundings and spillages.
  7. The industry has provided camera for main gate entrance. However, the streaming was not seen in TSPCB portal.
  8. The industry has provided camera for ZLD area and gate camera. Not provided for boiler stack. However, the streaming was not seen in TSPCB portal.
  9. The industry has to improve housekeeping within the premises.
19. **WHEREAS**, vide reference 18<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 04.07.2024. The industry representative, RO-Nalgonda Officials and complainants have attended the meeting.
- I. The Committee noted the following non-compliances:
    - a. **Regarding Levy of Environmental Comensation (EC):**
      1. The Board (RO, Nalgonda) has issued a show cause notice on 28.05.2024 to levy the Environmental Compensation of Rs.26,80,000/- as per Rules.
      2. Subsequently, the industry has submitted a reply to the Show Cause Notice vide letter dated:05.06.2024 and stated the following:
        - They have paid an amount of Rs.11,26,998/- towards crop damage compensation imposed by the District Collector, Yadadri Bhuvanagiri District in the year 2021.
        - The Board forfeited the Bank Guarantee of Rs.12.0 Lakhs in the year 2023 towards non-compliances of the consent conditions & Board directions.
        - The industry is requesting to consider Rs.12.0 Lakhs forfeiture amount as Environmental Compensation (EC) and not to impose any additional EC amount.
    - b. **Non-compliances observed by RO in additional Report submitted in connection with the request of the industry for revocation of closure order:**
      1. The Board vide order dated:26.02.2024 (Extension of temporary revocation of closure orders) issued directions to install & operate Bag Filter attached to the coal fired boiler of capacity 6 TPH within one month. However, the industry has not yet installed the Bag Filters. The industry vide letter dated:04.03.2024, submitted that the existing boiler will shut down in 45 days and the new boiler with dedicated bag filter will be operated. However, during inspection the new boiler was observed not yet fully commissioned and also not yet applied for CFO (Exp) for the new boiler.
      2. The industry is having drums storage yard. However, still lots of drums were stored openly.
      3. The industry is not having solvent recovery system. The industry is recovering the solvents by simple distillation in the reactors.

4. The industry has provided roofing for MEE system and provided partial roofing for ATFD area. During rains, there is chance of rainwater entering the ATFD area.
5. The industry has not provided fixed pipelines for transfer for chemicals / raw materials.
6. The industry is storing HW below the ATFD shed and not properly closed in all directions causing odour nuisance to the surroundings and spillages.
7. The industry has provided camera for main gate entrance. However, the streaming was not seen in TSPCB portal.
8. The industry has provided camera for ZLD area and gate camera. Not provided for boiler stack. However, the streaming was not seen in TSPCB portal.
9. The industry has to improve housekeeping within the premises.

II. The complainants informed that, the industries are discharging their effluents outside the industry premises and causing water pollution in the surrounding area there by affecting to the surrounding agricultural lands and reduced the crop yield. Also informed that, these industries are also causing smell nuisance to the surrounding villagers.

Further informed that, earlier they have given complaints against two industries (i.e. M/s. Shree Jaya & M/s. Vineeth Laboratories) regarding air & water pollution. They also requested the Board to take action against these industries.

III. The industry representative informed that, earlier they paid the crop compensation amount of Rs.11,26,998/- imposed by the District Collector and the Board has forfeited the Bank Guarantee of Rs.12.0 Lakhs.

Further the industry representative informed that they complied with the non-compliances noted by the Committee:

- i. They provided fixed pipelines for production blocks and ZLD area only they propose to provide fixed pipelines at raw material storage area to process area and same will be completed within 30 days.
- ii. The installation of new boiler is under process and will apply for CFO within 30 days.
- iii. After completion of batch process, the drums are prediocially shifting from process area to the drums storage yard.
- iv. They will provide the complete roofing to the ATFD within 30 days.
- v. They have provided three side closed shed for storage of hazardous waste.
- vi. They provided camera for main gate entrance and connected the same to Baord portal.
- vii. They provided camera for ZLD area and connected the same to Baord portal.
- viii. The industry is requesting the Board to reduce the Environmental Compensation (EC) amount and also requested for revocation of closure order.

After detailed discussions, the Committee recommended to levy the Environmental Compensation amount of Rs.26,80,000/- and also recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of three months with certain directions to the industry.

20. **WHEREAS**, based on the recommendations of the Task Force Committee, the Board vide order dated 19.07.2024, levied Environmental Compensation and issued extension of temporary revocation of closure order for a period of three months, under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).

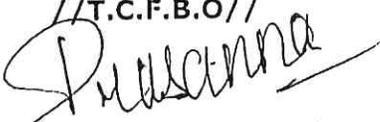
21. **WHEREAS**, after careful consideration of the material facts of the case, **the Board hereby issues Extension of Temporary Revocation of Closure Order to your industry for a period of Three Months** from the date of this order with the following directions to comply with:
1. The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.
  2. The industry shall provide dome with suction hood followed by scrubber to the HTDS effluent storage tanks to control the odour nuisance.
  3. The industry shall install & operate the bag filter attached to 6.0 TPH boiler within one month.
  4. The industry shall operate & maintain online VOC monitoring system and connect the same to the Board server.
  5. The industry shall provide / maintain the vent condensers for all the solvent storage / chemical storage tanks to control the fugitive emissions.
  6. The industry shall provide odour suppressant mist spray / sprinkle "PIION" liquid at effluent treatment area to control VOCs.
  7. The industry shall construct closed shed for storage of coal & coal ash to control fugitive emissions in the area immediately.
  8. The industry shall install / maintain sub cooler condensers system followed by two stage scrubber and activated charcoal bed so as to arrest the VOCs from ATFD & vents of the scrubbing systems provided to the production blocks.
  9. The industry shall regularly carryout Leak Detection and Repair Study (LDAR) to assess the solvent losses and based on the study, the industry shall take necessary steps to arrest the solvent losses and reduce VOCs in the premises.
  10. The industry shall not cause any air pollution / smell nuisance in the surrounding areas.
22. **WHEREAS**, the TGSPDC., Ltd., has been directed to restore the power supply to your industry for a period of Three Months from the date of this order.
23. These directions are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
24. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987), the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-  
MEMBER SECRETARY

To  
M/s. Shree Jaya Laboratories (P) Ltd.,  
Sy.No.299 & 299/AA, Malkapur (V),  
Choutuppal (M), Yadadri Bhuvanagiri District.

Copy to

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information necessary action.
3. Concerned file.

//T.C.F.B.O//  
  
Senior Environmental Engineer  
(Task Force - UH-IV)



**TELANGANA POLLUTION CONTROL BOARD**  
**PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,**  
**SANATHNAGAR, HYDERABAD - 500 018.**

Phone: 23887500  
 Fax: 040 - 23815631  
 Website: tspcb.cgg.gov.in

**BY REGD. POST WITH ACK. DUE**

**Order No.NLG-90/TGPCB/TF/HO/2024 - 677**

**Date: 19.07.2024**

**Sub :** TGPCB - M/s. Shree Jaya Laboratories (P) Ltd., Sy.No.299 & 299/AA, Malkapur (V), Choutuppall (M), Yadadri Bhuvanagiri District - Non-compliance of the consent conditions and directions issued by the Board there by causing damage to the Environment due to operation of the industry - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) and Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - **Extension of Temporary Restoration of Power Supply for a period of Three Months - Orders Issued** - Reg.

**TGPCB**  
 Despatch No.  
 23 JUL 2024  
 Signature. *C. A. N.*

- Ref :**
1. Order No.NLG-90/TSPCB/TF/HO/2024 - Dt:26.02.2024.
  2. Hearing held on 04.07.2024.
  3. Order No.NLG-90/TGPCB/TF/HO/2024- dt:19.07.2024.

\* \* \* \* \*

In the 1<sup>st</sup> reference mentioned above, orders under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 were issued to the TSSPDCL to restore the power supply for a period of three months to **M/s. Shree Jaya Laboratories (P) Ltd., Sy.No.299 & 299/AA, Malkapur (V), Choutuppall (M), Yadadri Bhuvanagiri District.**

In the 2<sup>nd</sup> reference cited, the status of the industry was reviewed before the Board's Task Force Committee meeting held on 04.07.2024. After careful consideration of all the material facts of the case, the committee recommended to issue extension of temporary revocation of closure orders to the industry for a period Three Months. Accordingly the Board has issued Extension of Temporary Revocation of Closure Orders to the industry for a period of Three Months vide reference 3<sup>rd</sup> cited. A copy of the extension of temporary revocation of closure orders is herewith enclosed.

In view of the above, the Board hereby directs the TGSPDCL to restore the power supply to **M/s. Shree Jaya Laboratories (P) Ltd., Sy.No.299 & 299/AA, Malkapur (V), Choutuppall (M), Yadadri Bhuvanagiri District for a period of Three Months from the date of issue of this order** for carrying out the production activities. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

**Sd/-**  
**MEMBER SECRETARY**

**To**  
**The Superintending Engineer (Operations),**  
**Telangana Southern Power Distribution Company Ltd.,**  
**Yadadri Bhuvanagiri District.**

**Copy to :**

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The E.E., TGPCB, Regional Office, Nalgonda for information and necessary action.
3. Concerned file.

**//T.C.F.B.O//**  
*P. S. S. S.*  
**Senior Environmental Engineer**  
**(Task Force - UH-IV)**





**TELANGANA POLLUTION CONTROL BOARD**  
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,  
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500  
Fax: 040-23815631  
Website: tspcb.cgg.gov.in

**BY REGD. POST WITH ACK. DUE**

**WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974**  
**(AS AMENDED BY ACT 53 OF 1988)**

**Order No.NLG-85/TGPCB/TF/HO/2024- 679**

**Date:19.07.2024**

**Sub: TGPCB - M/s. Vineet Laboratories Ltd. (Formerly M/s. Ortin Laboratories Ltd.), Sy. No. 300, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District - Causing of damage to the Environment due to operation of the industry - LEVYING OF ENVIRONMENTAL COMPENSATION - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - DIRECTIONS - ISSUED - Reg.**

**TGPCB**  
Despatch No.  
23 JUL 2024  
Signature, *car*  
Ref:

- |      |  |  |
|------|--|--|
| Ref: | 1. Closure Order No.NLG-85/TSPCB/UH-V/TF/2017-2266,dt.29.01.2020.  | No.NLG-85/TSPCB/UH-V/TF/2017-2266,dt.29.01.2020. |
|      | 2. CFO & HWA Order dt.29.05.2021 & valid up to 31.12.2025.   |  |
|      | 3. Revocation of Closure Order No.NLG-85/TSPCB/TF/HO/2017-1438, dt.29.11.2021.   |  |
|      | 4. Directions Order No.NLG-85/TSPCB/TF/HO/2017, Dt: 02.03.2022 & 02.11.2022 & 27.06.2023.  |  |
|      | 5. An O.A No.108 of 2023 & also another case (number not given) filed by Sri Vaspari Lingaiah and others of Anthammagudem (V), Jublakkpalli (M), Yadadri Bhuvanagiri District before Hon'ble NGT (SZ). |  |
|      | 6. An OA No.176 of 2023 filed by Sri Ravula Viswaroopa Reddy of Anthammagudem (V), Bhudan Pochampally (M), Yadadri Bhuvanagiri District before Hon'ble NGT (SZ).                                       |  |
|      | 7. Directions Order No.NLG-85/TSPCB/TF/HO/2024-1766 & 1767, Dt: 29.02.2024.  |  |
|      | 8. Inspection of the industry by the Board Officials on 20.03.2024 & 23.03.2024.   |  |
|      | 9. Hearing held on 27.04.2023.   |  |
|      | 10.RO reports dt:14.05.2024 & 26.06.2024.  |  |
|      | 11.Show Cause Notice issued on 28.05.2024.   |  |
|      | 12.Industry submitted a reply to the show cause notice on 14.06.2024.  |  |
|      | 13.Hearing held on 04.07.2024.   |  |

\* \* \*

1. **WHEREAS**, you are operating the industry located at Malkapur Village, Choutuppal Mandal, Yadadri Bhuvanagiri District and involved in manufacture of Bulk Drugs & Intermediates.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued Closure orders dt.29.01.2020 to the industry in connection with regular complaints.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued CFO&HWA renewal to the industry on 29.05.2021 with a validity period up to 31.12.2025.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the Board issued Revocation of Closure order to the industry on 29.11.2021.
5. **WHEREAS**, vide reference 4<sup>th</sup> cited, the Board issued certain directions to the industry on 02.03.2022, 02.11.2022 & 27.06.2023 in connection with complaints.
6. **WHEREAS**, vide reference 5<sup>th</sup> cited, Sri Vaspari Lingaiah and others of Anthammagudem (V), Jublakkpalli (M), Yadadri Bhuvanagiri District has filed a OA No.108 of 2023 before Hon'ble NGT (SZ), Praying the Hon'be Court to decide whether the compensation paid by the RDO and private respondents is sufficient with the loss caused due to pollution by the private respondents (M/s. Shree jaya Labs & Vineeth Labs), for prosecution of private respondents and for appointing Joint

Committee consisting of CPCB, IICT, Hyderabad, ICAR, Delhi or any Agriculture Research Institute to assess the reasons and quantum of loss caused to the Applicants and also for suggesting restoration measures.

7. **WHEREAS**, vide reference 6<sup>th</sup> cited, Sri Ravula Viswaroopa Reddy of Anthamagudem (V), Bhudan Pochampally (M), Yadadri Bhuvanagiri District has filed a OA No.176 of 2023 before Hon'ble NGT (SZ), Praying the Hon'ble to recover and pay compensation of Rs.1.0 Crores or as per the assessment by the officials of Respondents to the applicant for the loss of agriculture income caused by the private respondents (M/s. Shree jaya Labs & Vineeth Labs).
8. **WHEREAS**, vide reference 7<sup>th</sup> cited, the Board issued directions to the industry on 29.02.2024 in connection with complaints.
9. **WHEREAS**, vide reference 8<sup>th</sup> & 9<sup>th</sup> cited, the Board officials inspected the industry and the industry was reviewed in the Task Force Committee meeting held on 27.04.2024 in connection with regular complaints and as per the Hon'ble NGT directions.
10. **WHEREAS**, vide reference 10<sup>th</sup> cited, the industry submitted a report on 14.05.2024 on levy of Environmental Compensation (EC) on the industry. The details are as follows:
  1. Accordingly, the RO-Nalgonda Officials has calculated the Environmental Compensation (EC) and issued show cause notice to the industry. The details of Environmental Compensation Calculation (EC) are as follows:

1. The Environmental Compensation (EC) is estimated base on the pollution index method developed by Central Pollution Control Board in the guidelines "Policy for levying Environmental Compensation (EC) for Industries" Vide Order No:B-400 (S)/IPC-III/2019-20/1162, Dt.4.09.2019 and action plan to utilize the fund. The Hon'ble NGT has accepted the method and mentioned in the order dt.19.02.2019 in the matter of Original Application No.593/2017, (W.P) (Civil) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Versus Union of India & Ors.

2. The following equation is used for estimating Environmental Compensation (EC):

$$\text{Environmental Compensation (EC)} = P_I \times N \times R \times S \times L_F$$

Where

$P_I$  – Pollution index of industrial sector

$N$  - No of days of violation took place

$R$  – A factor in Rupees for EC

$S$  – Factor for scale of operation

$L_F$  – Location factor

3. Pollution index of industrial sector (PI): The Telangana Pollution Control Board categorized the industry into '**Red**' category and accordingly the combined CFO & HWA order has been granted. For '**Red**' category of industries, average pollution index is 80. **Thus  $P_I$  is considered as 80 in the EC estimation for this industry.**
4. Factor in Rupees @ (Rs): As per the environmental compensation estimation guidelines, factor of rupees may be minimum of Rs. 100/- and maximum of Rs. 500/-. In the guidelines it is suggested to consider  $R$  as Rs.250/-, as environmental compensation in case of violation. Hence, **Factor in Rupees (R) for EC estimation is considered as 250.**

Scale of operation (S):

S.No	Name of the industry	Small / Medium / Large	Scale of operation (S).
i.	M/s. Vineet Laboratories Ltd. (Formerly M/s. Ortin Laboratories Ltd.), Sy. No.	Medium	1.0

300, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District. (Gross Block/Fixed assets: 32.62 Crores).		
<p>➤ As per website of Ministry of Micro, Small &amp; Medium Enterprises, the small scale unit criteria as upto Rs. 10 Crore of investment and Rs 50 Crore of turnover and medium scale unit criteria as upto Rs. 50 Crore of investment and Rs. 250 Crore of turnover.</p> <p>➤ Accordingly, the large scale unit criteria has considered as above Rs 50 Crores of investment.</p> <p>➤ Turnover of the industry is not considered for above calculation.</p> <p>➤ This may be examined.</p>		

5. Location Factor (LF): The industry is located in Malkapur village of Choutuppal Mandal of Yadadri Bhuvanagiri District and no eco sensitive regions are located in the region. The total population in the region is less than one million. **Thus location factor (LF) is considered as 1 for EC estimation.**
6. No of days of violation took place (N): The details of the violations and dates considered for calculation of period of violation for estimating EC is submitted as below:

S.No	Date of violation observed	Action taken for violation	Date of compliance observed	Number of days of violation	Remarks, if any. Summarise the violations.
1.	*16.12.2023	Issued directions vide Extension of temporary revocation of Closure orders dt.29.02.2024.	---	134 (From 16.12.2023 to 27.04.2024 **)	Mentioned below***.
<b>Number of total days of violation</b>				<b>134</b>	

Note:

- \*The Board official inspected the industry on 16.12.2023 and found certain non compliance and issued directions vide orders dt.29.02.2024. Hence, the date of violation is considered as 16.12.2024. This may be examined.
- \*\*On 27.04.2024, the industry was reviewed before the Task Force committee and committee observed repeated non-compliance. Hence, the violation days is calculated up to 27.04.2024. This may be examined.

\*\*\*Remarks, if any. Summarise the violations:

During Task Force Committee meeting held on 27.04.2024, the committee observed following repeated non-compliance:

- The Board vide order dated:02.11.2022 directed to construct and commission the Biological ETP within three months. However, the Bio-logical ETP was not yet commissioned even after 17 months time. Only civil works were completed.
- Chemical / Effluent spillages were observed at production block – II.
- The industry has provided dome followed by single stage scrubber to the HTDS collection tank instead of two stage scrubber.
- The industry has not provided vent condensers to the solvent storage tanks.
- The industry has not submitted the latest LDAR study report.
- The industry has installed Thermic Fluid Heater of capacity of 4.0 lakh K.Cal/hr without CFE/CFO of the Board. However, the same is not in operation. The industry may be directed to disconnect the same to avoid any clandestinely use.
- The Board has imposed bank guarantee of Rs.24.0 Lakhs vide order dated

29.02.2024. However, the industry has renewed 3 Nos. of existing Bank Guarantees of Rs.1.0 Lakh, Rs.2.0 Lakhs & 6.0 Lakhs (for total amount of Rs.9.0 Lakhs).

8. The industry has not submitted the remaining bank guarantee (fresh bank guarantee) amount of Rs.15.0 Lakhs.
9. The Board Officials collected water samples from unused bore wells (4 nos) and agricultural bore wells (7 Nos.) in agriculture lands surrounded by M/s. Shree Jaya Labs & M/s.Vineet Laboratories in the radius from 0.9 km to 1.74 km on 21.03.2024.
  - As per the analysis reports of unused bore wells (4 nos), the value of TDS, Total Hardness, Chlorides, Sulphates, Calcium & COD are higher side.
  - As per the analysis reports of agricultural bore wells (7 nos), the value of TDS, Total Hardness, Chlorides, Sulphates, Calcium & COD are higher side.

Based on the above factors, the draft Environmental Compensation (EC) is estimated as given below:

$$\begin{aligned} \text{➤ Environmental Compensation (EC)} &= P_I \times N \times R \times S \times L_F \\ &= 80 \times 134 \times 250 \times 1 \times 1 \\ &= \mathbf{26,80,000/-} \end{aligned}$$

11. **WHEREAS**, vide reference 11<sup>th</sup> cited, RO, Nalgonda has issued a show cause notice to the industry on 28.05.2024 to levy the Environmental Compensation of Rs.26,80,000/- as per the CPCB Rules.
12. **WHEREAS**, vide reference 12<sup>th</sup> cited, the industry has submitted a reply to the Show Cause Notice vide letter dated:14.06.2024 and stated the following:
  - They have paid an amount of Rs.12,25,610/- towards crop damage compensation imposed by the District Collector, Yadadri Bhuvanagiri District in the year Nov,2020.
  - The Board forfeited the Bank Guarantee of Rs.4.0 Lakhs in the year 2023 towards non-compliances of the consent conditions & Board directions.
  - The industry is requesting revive the Environmental Compensation (EC) amount.
13. **WHEREAS**, the RO-Nalgonda submitted a additional report to the Board Office on 26.06.2024 and the following non-compliances were observed:
  - a. **Regarding Levy of Environmental Compensation (EC):**
    1. The Board (RO, Nalgonda) has issued a show cause notice on 28.05.2024 to levy the Environmental Compensation of Rs.26,80,000/- as per Rules
    2. The industry has submitted a reply to the Show Cause Notice vide letter dated:14.06.2024 and stated the following:
      - They have paid an amount of Rs.12,25,610/- towards crop damage compensation imposed by the District Collector, Yadadri Bhuvanagiri District in the year Nov,2020.
      - The Board forfeited the Bank Guarantee of Rs.4.0 Lakhs in the year 2023 towards non-compliances of the consent conditions & Board directions.
      - The industry is requesting revive the Environmental Compensation (EC) amount.
  - b. **Non-compliances observed by RO in additional Report:**
    1. The industry has to improve the housekeeping within the industry premises.
    2. The industry has installed Thermic Fluid Heater (TFH) of capacity of 4.0 lakh K.Cal/hr without CFE/CFO of the Board. However, the same is not in operation.

3. The industry has not submitted the fresh Bank Guarantee of Rs.15.0 Lakhs in addition to the existing 3 renewed Bank Guarantees for total amount of Rs.9.0 Lakhs (i.e., existing BGs of Rs.1.0 Lakh, Rs.2.0 Lakhs & 6.0 Lakhs) i.e., total BG amount of Rs.24.0 Lakhs.
14. **WHEREAS**, vide reference 13<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 04.07.2024. The industry was reviewed in the Task Force Committee meeting held on 04.07.2024. The industry representative, RO-Nalgonda Officials and complainants have attended the meeting.

I. The Committee noted the following non-compliances:

**a. Regarding Levy of Environmental Compensation (EC):**

1. The Board (RO, Nalgonda) has issued a show cause notice on 28.05.2024 to levy the Environmental Compensation of Rs.26,80,000/- as per Rules
2. The industry has submitted a reply to the Show Cause Notice vide letter dated:14.06.2024 and stated the following:
  - They have paid an amount of Rs.12,25,610/- towards crop damage compensation imposed by the District Collector, Yadadri Bhuvanagiri District in the year Nov,2020.
  - The Board forfeited the Bank Guarantee of Rs.4.0 Lakhs in the year 2023 towards non-compliances of the consent conditions & Board directions.
  - The industry is requesting revise the Environmental Compensation (EC) amount.

**b. Non-compliances observed by RO in additional Report:**

1. The industry has to improve the housekeeping within the industry premises.
  2. The industry has installed Thermic Fluid Heater (TFH) of capacity of 4.0 lakh K.Cal/hr without CFE/CFO of the Board. However, the same is not in operation.
  3. The industry has not submitted the fresh Bank Guarantee of Rs.15.0 Lakhs in addition to the existing 3 renewed Bank Guarantees for total amount of Rs.9.0 Lakhs (i.e., existing BGs of Rs.1.0 Lakh, Rs.2.0 Lakhs & 6.0 Lakhs) i.e., total BG amount of Rs.24.0 Lakhs.
- II. The complainants informed that, the industries are discharging their effluents outside the industry premises and causing water pollution in the surrounding area there by affecting to the surrounding agricultural lands and reduced the crop yield. Also informed that, these industries are causing smell nuisance to the surrounding villagers.
- Further informed that, earlier they given complaints against two industries (i.e. M/s. Shree Jaya & M/s. Vineeth Laboratories) regarding air & water pollution and they requested the Board to take action against there industries.
- III. The industry representative informed that, earlier they paid the crop compensation amount of Rs.12,25,610/- imposed by the District Collector and the Board has forfeited the Bank Guarantee of Rs.4.0 Lakhs. The industry is requesting the Board to reduce the Environmental Compensation (EC) amount.

After detailed discussions, the Committee recommended to levy of Environmental Compensation amount of Rs.26,80,000/- and also issue certain directions to the industry to comply.

15. **WHEREAS**, after careful consideration of the material facts of the case, **the Board hereby issues the following directions to your industry to comply:**

1. The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.

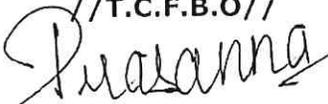
2. The industry shall comply with the conditions mentioned in the directions Order dated: 29.02.2024.
  3. The industry shall commissioned / operate the Biological ETP immediately and maintain adequate bio-culture / MLSS in the aeration tank to operate the biological ETP effectively thereby reduce the load on the RO Plant.
  4. The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure continuous data transmission to the TSPCB server.
  5. The industry shall provide/maintain operate IP cameras at main gate entrance and shall be connected to the TSPCB Server.
  6. The industry shall provide & maintain PTZ (Pan Tilt Zoom) additional cameras to focus the entire premises duly covering ZLD area, boiler stack & entire boundary of the plant.
  7. The industry shall maintain good housekeeping within the industry premises.
  8. The industry submit the fresh bank guarantee of Rs.15.0 Lakhs in addition to the existing 3 Bank Guarantees for total amount of Rs.9.0 Lakhs (i.e., existing BGs of Rs.1.0 Lakh, Rs.2.0 Lakhs & 6.0 Lakhs) i.e., total BG amount of Rs.24.0 Lakhs within one week. The industry shall revalidate the same from time to time before it's expiry till further orders of the Board.
16. **WHEREAS**, the Task Force Committee has recommended to levy the Environmental Compensation (EC) of Rs.26,80,000/-, you are hereby directed to **deposit an amount of Rs.26,80,000/- (Rupees Twenty Six Lakhs Eighty Thousand Only) towards Environmental Compensation within 15 days. The amount shall be deposited by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board" payable at Hyderabad.**
17. These orders are issued under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).
18. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), directing closure of the industry in the interest of Public Health and Environment without any further notice.

Sd/-  
MEMBER SECRETARY

To  
M/s. Vineet Laboratories Ltd.  
(Formerly M/s. Ortin Laboratories Ltd.),  
Sy. No. 300, Malkapur (V), Choutuppal (M),  
Yadadri- Bhuvanagiri District.

Copy to:

1. The JCEE, TGPCB, ZO, RC Puram for information and necessary action.
2. The EE, TGPCB, RO, Nalgonda for information and necessary action
3. Concerned File.

//T.C.F.B.O//  
  
Senior Environmental Engineer  
(Task Force - UH-IV)



**TELANGANA POLLUTION CONTROL BOARD**  
**PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,**  
**SANATHNAGAR, HYDERABAD - 500 018.**

Phone: 040-23887500  
 Fax: 040-23815631  
 Website: tspcb.cgg.gov.in

**BY REGD. POST WITH ACK. DUE**

**AIR (PREVENTION AND CONTROL OF POLLUTION) ACT 1981**  
**(AS AMENDED BY ACT 47 OF 1987)**

**Order No.NLG-85/TGPCB/TF/HO/2024- 678**

**Date:19.07.2024**

**TGPCB**  
 Despatch No.  
 23 JUL 2024  
 Signature. *can*

**Sub: TGPCB - M/s. Vineet Laboratories Ltd. (Formerly M/s. Ortin Laboratories Ltd.), Sy. No. 300, Malkapur (V), Choutuppall (M), Yadadri Bhuvanagiri District - Causing of damage to the Environment due to operation of the industry - LEVYING OF ENVIRONMENTAL COMPENSATION - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - DIRECTIONS - ISSUED - Reg.**

- Ref:**
1. Closure Order No.NLG-85/TSPCB/UH-V/TF/2017-2266, dt.29.01.2020.
  2. CFO & HWA Order dt.29.05.2021 & valid up to 31.12.2025.
  3. Revocation of Closure Order No.NLG-85/TSPCB/TF/HO/2017-1438, dt.29.11.2021.
  4. Directions Order No.NLG-85/TSPCB/TF/HO/2017, Dt: 02.03.2022 & 02.11.2022 & 27.06.2023.
  5. An O.A No.108 of 2023 & also another case (number not given) filed by Sri Vaspari Lingaiah and others of Anthammagudem (V), Jublakkpalli (M), Yadadri Bhuvanagiri District before Hon'ble NGT (SZ).
  6. An OA No.176 of 2023 filed by Sri Ravula Viswaroopa Reddy of Anthammagudem (V), Bhudan Pochampally (M), Yadadri Bhuvanagiri District before Hon'ble NGT (SZ).
  7. Directions Order No.NLG-85/TSPCB/TF/HO/2024-1766 & 1767, Dt: 29.02.2024.
  8. Inspection of the industry by the Board Officials on 20.03.2024 & 23.03.2024.
  9. Hearing held on 27.04.2023.
  10. RO reports dt:14.05.2024 & 26.06.2024.
  11. Show Cause Notice issued on 28.05.2024.
  12. Industry submitted a reply to the show cause notice on 14.06.2024.
  13. Hearing held on 04.07.2024.

\* \* \*

1. **WHEREAS**, you are operating the industry located at Malkapur Village, Choutuppall Mandal, Yadadri Bhuvanagiri District and involved in manufacture of Bulk Drugs & Intermediates.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued Closure orders dt.29.01.2020 to the industry in connection with regular complaints.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued CFO&HWA renewal to the industry on 29.05.2021 with a validity period up to 31.12.2025.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the Board issued Revocation of Closure order to the industry on 29.11.2021.
5. **WHEREAS**, vide reference 4<sup>th</sup> cited, the Board issued certain directions to the industry on 02.03.2022, 02.11.2022 & 27.06.2023 in connection with complaints.
6. **WHEREAS**, vide reference 5<sup>th</sup> cited, Sri Vaspari Lingaiah and others of Anthammagudem (V), Jublakkpalli (M), Yadadri Bhuvanagiri District has filed a OA No.108 of 2023 before Hon'ble NGT (SZ), Praying the Hon'be Court to decide whether the compensation paid by the RDO and private respondents is sufficient with the loss caused due to pollution by the private respondents (M/s. Shree jaya Labs & Vineeth Labs), for prosecution of private respondents and for appointing Joint

Committee consisting of CPCB, IICT, Hyderabad, ICAR, Delhi or any Agriculture Research Institute to assess the reasons and quantum of loss caused to the Applicants and also for suggesting restoration measures.

7. **WHEREAS**, vide reference 6<sup>th</sup> cited, Sri Ravula Viswaroopa Reddy of Anthammagudem (V), Bhudan Pochampally (M), Yadadri Bhuvanagiri District has filed a OA No.176 of 2023 before Hon'ble NGT (SZ), Praying the Hon'ble to recover and pay compensation of Rs.1.0 Crores or as per the assessment by the officials of Respondents to the applicant for the loss of agriculture income caused by the private respondents (M/s. Shree jaya Labs & Vineeth Labs).
8. **WHEREAS**, vide reference 7<sup>th</sup> cited, the Board issued directions to the industry on 29.02.2024 in connection with complaints.
9. **WHEREAS**, vide reference 8<sup>th</sup> & 9<sup>th</sup> cited, the Board officials inspected the industry and the industry was reviewed in the Task Force Committee meeting held on 27.04.2024 in connection with regular complaints and as per the Hon'ble NGT directions.
10. **WHEREAS**, vide reference 10<sup>th</sup> cited, the industry submitted a report on 14.05.2024 on levy of Environmental Compensation (EC) on the industry. The details are as follows:
  1. Accordingly, the RO-Nalgonda Officials has calculated the Environmental Compensation (EC) and issued show cause notice to the industry. The details of Environmental Compensation Calculation (EC) are as follows:
    1. The Environmental Compensation (EC) is estimated base on the pollution index method developed by Central Pollution Control Board in the guidelines "Policy for levying Environmental Compensation (EC) for Industries" Vide Order No:B-400 (S)/IPC-III/2019-20/1162, Dt.4.09.2019 and action plan to utilize the fund. The Hon'ble NGT has accepted the method and mentioned in the order dt.19.02.2019 in the matter of Original Application No.593/2017, (W.P) (Civil) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Versus Union of India & Ors.
    2. The following equation is used for estimating Environmental Compensation (EC):
 
$$\text{Environmental Compensation (EC)} = P_I \times N \times R \times S \times L_F$$
 Where
      - $P_I$  – Pollution index of industrial sector
      - $N$  - No of days of violation took place
      - $R$  – A factor in Rupees for EC
      - $S$  – Factor for scale of operation
      - $L_F$  – Location factor
  3. Pollution index of industrial sector (PI): The Telangana Pollution Control Board categorized the industry into '**Red**' category and accordingly the combined CFO & HWA order has been granted. For '**Red**' category of industries, average pollution index is 80. **Thus  $P_I$  is considered as 80 in the EC estimation for this industry.**
  4. Factor in Rupees @ (Rs): As per the environmental compensation estimation guidelines, factor of rupees may be minimum of Rs. 100/- and maximum of Rs. 500/-. In the guidelines it is suggested to consider R as Rs.250/-, as environmental compensation in case of violation. Hence, **Factor in Rupees (R) for EC estimation is considered as 250.**

Scale of operation (S):

(31)

S.No	Name of the industry	Small / Medium / Large	Scale of operation (S).
ii.	M/s. Vineet Laboratories Ltd. (Formerly M/s. Ortin Laboratories Ltd.), Sy. No. 300, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District. (Gross Block/Fixed assets: 32.62 Crores).	Medium	1.0
<p>➤ As per website of Ministry of Micro, Small &amp; Medium Enterprises, the small scale unit criteria as upto Rs. 10 Crore of investment and Rs 50 Crore of turnover and medium scale unit criteria as upto Rs. 50 Crore of investment and Rs. 250 Crore of turnover.</p> <p>➤ Accordingly, the large scale unit criteria has considered as above Rs 50 Crores of investment.</p> <p>➤ Turnover of the industry is not considered for above calculation.</p> <p>➤ This may be examined.</p>			

5. Location Factor (LF): The industry is located in Malkapur village of Choutuppal Mandal of Yadadri Bhuvanagiri District and no eco sensitive regions are located in the region. The total population in the region is less than one million. **Thus location factor (LF) is considered as 1 for EC estimation.**

6. No of days of violation took place (N): The details of the violations and dates considered for calculation of period of violation for estimating EC is submitted as below:

S.No	Date of violation observed	Action taken for violation	Date of compliance observed	Number of days of violation	Remarks, if any. Summarise the violations.
2.	*16.12.2023	Issued directions vide Extension of temporary revocation of Closure orders dt.29.02.2024.	---	134 (From 16.12.2023 to 27.04.2024 **)	Mentioned below***.
<b>Number of total days of violation</b>				<b>134</b>	

Note:

- \*The Board official inspected the industry on 16.12.2023 and found certain non compliance and issued directions vide orders dt.29.02.2024. Hence, the date of violation is considered as 16.12.2024. This may be examined.
- \*\*On 27.04.2024, the industry was reviewed before the Task Force committee and committee observed repeated non-compliance. Hence, the violation days is calculated up to 27.04.2024. This may be examined.

\*\*\*Remarks, if any. Summarise the violations:

During Task Force Committee meeting held on 27.04.2024, the committee observed following repeated non-compliance:

- The Board vide order dated:02.11.2022 directed to construct and commission the Biological ETP within three months. However, the Bio-logical ETP was not yet commissioned even after 17 months time. Only civil works were completed.
- Chemical / Effluent spillages were observed at production block – II.

3. The industry has provided dome followed by single stage scrubber to the HTDS collection tank instead of two stage scrubber.
4. The industry has not provided vent condensers to the solvent storage tanks.
5. The industry has not submitted the latest LDAR study report.
6. The industry has installed Thermic Fluid Heater of capacity of 4.0 lakh K.Cal/hr without CFE/CFO of the Board. However, the same is not in operation. The industry may be directed to disconnect the same to avoid any clandestinely use.
7. The Board has imposed bank guarantee of Rs.24.0 Lakhs vide order dated 29.02.2024. However, the industry has renewed 3 Nos. of existing Bank Guarantees of Rs.1.0 Lakh, Rs.2.0 Lakhs & 6.0 Lakhs (for total amount of Rs.9.0 Lakhs).
8. The industry has not submitted the remaining bank guarantee (fresh bank guarantee) amount of Rs.15.0 Lakhs.
9. The Board Officials collected water samples from unused bore wells (4 nos) and agricultural bore wells (7 Nos.) in agriculture lands surrounded by M/s. Shree Jaya Labs & M/s.Vineet Laboratories in the radius from 0.9 km to 1.74 km on 21.03.2024.
  - As per the analysis reports of unused bore wells (4 nos), the value of TDS, Total Hardness, Chlorides, Sulphates, Calcium & COD are higher side.
  - As per the analysis reports of agricultural bore wells (7 nos), the value of TDS, Total Hardness, Chlorides, Sulphates, Calcium & COD are higher side.

Based on the above factors, the draft Environmental Compensation (EC) is estimated as given below:

$$\begin{aligned}
 \text{➤ Environmental Compensation (EC)} &= P_T \times N \times R \times S \times L_F \\
 &= 80 \times 134 \times 250 \times 1 \times 1 \\
 &= \mathbf{26,80,000/-}
 \end{aligned}$$

11. **WHEREAS**, vide reference 11<sup>th</sup> cited, RO, Nalgonda has issued a show cause notice to the industry on 28.05.2024 to levy the Environmental Compensation of Rs.26,80,000/- as per the CPCB Rules.
12. **WHEREAS**, vide reference 12<sup>th</sup> cited, the industry has submitted a reply to the Show Cause Notice vide letter dated:14.06.2024 and stated the following:
  - They have paid an amount of Rs.12,25,610/- towards crop damage compensation imposed by the District Collector, Yadadri Bhuvanagiri District in the year Nov,2020.
  - The Board forfeited the Bank Guarantee of Rs.4.0 Lakhs in the year 2023 towards non-compliances of the consent conditions & Board directions.
  - The industry is requesting revive the Environmental Compensation (EC) amount.
13. **WHEREAS**, the RO-Nalgonda submitted a additional report to the Board Office on 26.06.2024 and the following non-compliances were observed:
  - a. **Regarding Levy of Environmental Compensation (EC):**
    1. The Board (RO, Nalgonda) has issued a show cause notice on 28.05.2024 to levy the Environmental Compensation of Rs.26,80,000/- as per Rules.
    2. The industry has submitted a reply to the Show Cause Notice vide letter dated:14.06.2024 and stated the following:
      - They have paid an amount of Rs.12,25,610/- towards crop damage compensation imposed by the District Collector, Yadadri Bhuvanagiri District in the year Nov,2020.
      - The Board forfeited the Bank Guarantee of Rs.4.0 Lakhs in the year 2023 towards non-compliances of the consent conditions & Board directions.

- The industry is requesting revive the Environmental Compensation (EC) amount.

**b. Non-compliances observed by RO in additional Report:**

1. The industry has to improve the housekeeping within the industry premises.
  2. The industry has installed Thermic Fluid Heater (TFH) of capacity of 4.0 lakh K.Cal/hr without CFE/CFO of the Board. However, the same is not in operation.
  3. The industry has not submitted the fresh Bank Guarantee of Rs.15.0 Lakhs in addition to the existing 3 renewed Bank Guarantees for total amount of Rs.9.0 Lakhs (i.e., existing BGs of Rs.1.0 Lakh, Rs.2.0 Lakhs & 6.0 Lakhs) i.e., total BG amount of Rs.24.0 Lakhs.
14. **WHEREAS**, vide reference 13<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 04.07.2024. The industry was reviewed in the Task Force Committee meeting held on 04.07.2024. The industry representative, RO-Nalgonda Officials and complainants have attended the meeting.

I. The Committee noted the following non-compliances:

**a. Regarding Levy of Environmental Compensation (EC):**

1. The Board (RO, Nalgonda) has issued a show cause notice on 28.05.2024 to levy the Environmental Compensation of Rs.26,80,000/- as per Rules.
2. The industry has submitted a reply to the Show Cause Notice vide letter dated: 14.06.2024 and stated the following:
  - They have paid an amount of Rs.12,25,610/- towards crop damage compensation imposed by the District Collector, Yadadri Bhuvanagiri District in the year Nov,2020.
  - The Board forfeited the Bank Guarantee of Rs.4.0 Lakhs in the year 2023 towards non-compliances of the consent conditions & Board directions.
  - The industry is requesting revise the Environmental Compensation (EC) amount.

**b. Non-compliances observed by RO in additional Report:**

1. The industry has to improve the housekeeping within the industry premises.
  2. The industry has installed Thermic Fluid Heater (TFH) of capacity of 4.0 lakh K.Cal/hr without CFE/CFO of the Board. However, the same is not in operation.
  3. The industry has not submitted the fresh Bank Guarantee of Rs.15.0 Lakhs in addition to the existing 3 renewed Bank Guarantees for total amount of Rs.9.0 Lakhs (i.e., existing BGs of Rs.1.0 Lakh, Rs.2.0 Lakhs & 6.0 Lakhs) i.e., total BG amount of Rs.24.0 Lakhs.
- II. The complainants informed that, the industries are discharging their effluents outside the industry premises and causing water pollution in the surrounding area there by affecting to the surrounding agricultural lands and reduced the crop yield. Also informed that, these industries are causing smell nuisance to the surrounding villagers. Further informed that, earlier they given complaints against two industries (i.e. M/s. Shree Jaya & M/s. Vineeth Laboratories) regarding air & water pollution and they requested the Board to take action against their industries.
- III. The industry representative informed that, earlier they paid the crop compensation amount of Rs.12,25,610/- imposed by the District Collector and the Board has forfeited the Bank Guarantee of Rs.4.0 Lakhs. The industry is requesting the Board to reduce the Environmental Compensation (EC) amount.

After detailed discussions, the Committee recommended to levy of Environmental Compensation amount of Rs.26,80,000/- and also issue certain directions to the industry to comply.

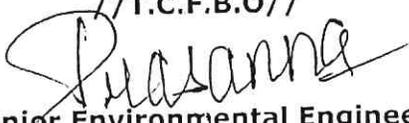
15. **WHEREAS**, after careful consideration of the material facts of the case, **the Board hereby issues the following directions to your industry to comply:**
1. The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.
  2. The industry shall comply with the conditions mentioned in the directions Order dated: 29.02.2024.
  3. The industry shall dismantle the thermic fluid heater of capacity of 4.0 lakh K.Cal/hr immediately.
16. **WHEREAS**, based on the recommendations of the Committee, the Board vide order dated 19.07.2024 levied Environmental Compensation under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).
17. These orders are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
18. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) directing closure of the industry in the interest of Public Health and Environment without any further notice.

**Sd/-**  
**MEMBER SECRETARY**

To  
M/s. Vineet Laboratories Ltd.  
(Formerly M/s. Ortin Laboratories Ltd.),  
Sy. No. 300, Malkapur (V), Choutuppal (M),  
Yadadri- Bhuvanagiri District.

**Copy to:**

1. The JCEE, TGPCB, ZO, RC Puram for information and necessary action.
2. The EE, TGPCB, RO, Nalgonda for information and necessary action
3. Concerned File.

//T.C.F.B.O//  
  
**Senior Environmental Engineer**  
**(Task Force - UH-IV)**